## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-800/98 MA-653/99 MA-1076/99



New Delhi this the 12th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member(J) Hon'ble Sh. S.P. Biswas, Member(A)

- 1. Sh. Bharatiya Krishi Karamchari Sangh, IARI, Pusa, New Delhi. through Jai Singh S/o Sh. Rattan Singh, R/o H.No.369, Type-II, Krishi Kunj, IARI, New Delhi-12. and Sh. Joginder Rai, S/o Sh. Munshwar Rai, R/o 1-154, Chiriya Colony, Pusa Campus, New Delhi.
- 2. Sh. Ram Akwal Pandit, S/o late Sh. Kuldip Pandit, R/o H.No. 249, Krishi Kunj, IARI, Pusa, New Delhi.
- 3. Sh. S.D. Ansari,
  S/o late Sh. Beechan Ansari,
  R/o H.No. 255, Krishi Kunj,
  IARI, Pusa, Delhi. Applicants

(through Sh. Chittaranjan Hati, advocate)

## versus

- ICAR, through its Director General, Krishi Bhawan, New Delhi.
- 2. IARI through
  its Director,
  Pusa, New Delhi-12. Respondents

(through Sh. Vijay Chaudhary, advocate)

ORDER(ORAL)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

We have heard the learned counsel for both. the parties on MA-1076/99. In this M.A., the learned counsel for the applicants seeks amendments in paragraphs 1 and 8 of the O.A. Shri Vijay Chaudhary,

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learned counsel for the respondents has correctly pointed out that these amendments cannot be allowed as the O.A. filed on 20.04.1998 is itself not maintainable as direction has been sought for issuing writ in the nature mandamus and to take action on the recommendations issued by the ICAR.

- 2. We note that although in reply to MA-1076/99, applicants have sought for deletion of paragraph-1 and substitution by another paragraph, the reliefs prayed for in the proposed amendments are entirely different from what has been prayed for in the original O.A.
- 3. In the facts and circumstances of the case, we are of the view that what the applicants are attempting to do by way of M.A. as amendement of the OA-800/98 is to change the entire nature of the pleadings in the O.A. as well as the reliefs prayed for.
- 4. Shri Chaudhary, learned counsel for the respondents has, therefore, submitted that M.A. for amendment cannot be allowed.
- 5. We have carefully considered the prayer made in MA-1076/99. In the facts and circumstances mentioned above, we are of the view that this M.A. cannot be allowed and the same is dismissed.

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- 6. MA-683/99 seeking permission to file some documents and orders is also dismissed.
- 7. In view of the above, OA-800/98 also stands disposed of, giving liberty to the applicants to file a fresh O.A., if so advised, in accordance with law and rules.

(S.P. Biswas) Member(A)

(Smt. Lakshmi Swaminathan) Member(J)

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